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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 450/2021**

**SOCIETY FOR ALTERNATE FUEL AND
ENVIRONMENT**

..... Petitioner

Through: Mr. Rajshekhar Rao and Mr. Abhinav
versus Agnihotri, Advs. (M:9200744888)

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. T.P. Singh, Advocate for R-1. Mr.
Sanjoy Ghose, ASC, GNCTD/R2 & 3.
Mr. Manish Vashisht and Ms. Urvi
Kapur, Advocates for R-4.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 13.01.2021

1. This hearing has been done through video conferencing.

CM APPL. 1161/2021 (for exemption)

2. Allowed, subject to all just exceptions. Application is disposed of.

W.P.(C) 450/2021 & CM APPL. 1160/2021 (for interim direction)

3. Mr. Rao, Id. counsel appearing for the Petitioner submits that the Guidelines for Scrapping of Motor Vehicles in Delhi, 2018 have not been adhered to by the Respondent-Authorities.

4. Issue notice. Any auction conducted by the MSTC shall be subject to the outcome of this petition. The interim application being CM APPL. 1160/2021 is disposed of in these terms.

5. Notice is accepted by Id. counsels for Respondent Nos.1 to 4. Let the complete paper book be served on the Respondents.

6. Issue notice to Respondent No.5, including through the nominated counsel, if any.

7. Let counter affidavit be filed within four weeks. Rejoinder thereto, if any be, filed within four weeks thereafter.
8. GNCTD shall specifically confirm in its counter affidavit that it is strictly adhering to the guidelines for the purposes of scrapping of motor vehicles.
9. List on 14th April, 2021.

PRATHIBA M. SINGH, J.

JANUARY 13, 2021
MR/T